

Form A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/S OVERNITE EXPRESS LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S OVERNITE EXPRESS LIMITED
2.	Date of Incorporation of Corporate debtor	27.11.1986
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN : U64120DL1986PLC026209
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Overnite House 11099-C East Park Road, New Delhi-110005 (INDIA)
6.	Insolvency Commencement date in respect of corporate debtor	2 nd March, 2020 (Received by the Interim Resolution Professional on 06.03.2020)
7.	Estimated Date of closure of insolvency resolution process	29.08.2020 (180 days from the commencement of Insolvency Resolution Process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Anil Tayal RegdNo. IBBI/PA-001/IP-P01118/2018-19/11818
9.	Address and Email of the Interim Resolution Professional as registered with the Board	Address: 201, Sagar Plaza, District Centre, Laxmi Nagar, Delhi-110092 Email: caaniltayal@gmail.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	Address: 201, Sagar Plaza, District Centre, Laxmi Nagar, Delhi-110092 Email: cirp.overnite@gmail.com
11.	Last Date of Submission of Claims	22 nd March, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and	Web link: https://www.ibbi.gov.in/home/downloads
	(b)Details of authorized representatives are available at:-	N.A.

Notice is hereby given that the National Company Law Tribunal, New Delhi, has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s OVERNITE EXPRESS LIMITED** on 2nd March, 2020.

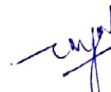
The creditors of **M/s OVERNITE EXPRESS LIMITED** are hereby called upon to submit their claims with proof on or before **22nd March, 2020** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit the claims with proof in person, by post or electronics means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Date: 08.03.2020
Place : New Delhi


ANIL TAYAL
 IBBI/PA-001/IP-P01118/2018-19/11818
 Interim Resolution Professional in the matter of
OVERNITE EXPRESS LIMITED